

ITEM NO.49

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 509/2023

HEMA RAJARAMAN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.85357/2023-INTERVENTION/IMPLEADMENT)

Date : 08-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Rahul Narayan, AOR
Ms. Tanya Srivastava, Adv.
Ms. Ramya Soni, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Arvind Kumar Sharma, AOR

Mr. Anand Mishra-1, AOR
Ms. Vandita Nain, Adv.
Ms. Ayushi Rajput, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 The petitioner seeks the formulation of adequate protocols by the Union Ministry of Civil Aviation/DGCA to deal with cases involving inappropriate behaviour by passengers on aircrafts flying to/from and within India.
- 2 Issue notice.
- 3 Mr Rahul Narayan, AOR, instructing Mr Gopal Sankaranarayanan, senior counsel appearing on behalf of the petitioner, is requested to furnish a copy of the paper book to Mr Arvind Kumar Sharma, counsel for the Union of India.

- 4 We request the Solicitor General to assist the Court.
- 5 List the Petition on 4 July 2023.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR